



2026:AHC-LKO:12337-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 141 of 2026

Smt.Manju Devi

.....Petitioner(s)

Versus

State of U.P. through Sectary, Home Ministry, Lko
and 2 others

.....Respondent(s)

Counsel for Petitioner(s)	: Ravindra Kumar Shukla
Counsel for Respondent(s)	: Ms. Parul, A.C.S.C., Atul Kumar Dubey

Chief Justice's Court

**HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE JASPREET SINGH, J.**

1. This petition, purportedly in public interest, has been filed by the petitioner seeking a direction to respondent no. 2/Sub-Divisional Magistrate, Tehsil Kunda, District - Pratapgarh to decide the pending representation filed as annexure - 1.
2. Learned Standing Counsel appearing for respondent no. 2 has no objection in decision on the representation made by the petitioner.
3. In view thereof, the petition is disposed of. The respondent no. 2 is directed to decide the pending representation within a period of four weeks from the date of this order and communicate the same to the petitioner by way of registered post.
4. With the above directions, the petition stands **disposed of**.

(Jaspreet Singh, J) (Arun Bhansali, CJ)

February 17, 2026

nd/Asheesh